

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.1
C.P.(IB)/157(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Rajradhe Finance Limited
V/s
Kingston Paptech Pvt. Ltd

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Noopur Dalal, Advocate
For the Respondent :

ORDER

This is an application filed under Section 7 of the Insolvency and bankruptcy Code, 2016 & Rule 4 of Insolvency and Bankruptcy (Application to adjudication authority) Rules, 2016 by Financial Creditor to initiate Corporate Insolvency Resolution Process in the matter of Kingston Paptech Pvt Ltd.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notice be issued to the Respondent/Corporate Debtor returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondent is directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 10.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)